

>**12.08 hrs.**

Title: Regarding passing of the Separation of Unlawful Acts Against Safety of Maritime Navigation and Fixed Platforms on Continental Shelf Bill, 2002 by the Rajya Sabha at its sitting held on 21 November, 2002 .

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 20th November, 2002 agreed without any amendment to the Imperial Library (Indentures Validation) Repeal Bill, 2002 which was passed by the Lok Sabha at its sitting held on the 30th July, 2002."

Sir, I have also to report that Rajya Sabha had passed the Separation of Unlawful Acts Against Safety of Maritime Navigation and Fixed Platforms on Continental Shelf Bill, 2002, at its sitting held on 21st November, 2002.

Sir, I lay on the Table the Separation of Unlawful Acts Against Safety of Maritime Navigation and Fixed Platforms on Continental Shelf Bill, 2002 as passed by Rajya Sabha on the 21st November, 2002.
